

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**



**CP No.81/2021 under Form No.1
OA No. 4590/2018
MA No.3590/2019**

This the 08th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Sh. K.Srinivasulu ... Petitioner

(By Advocate: Sh. S.K.Gupta)

Versus

Shri Sukhbir Singh Sandhu (IAS)
Chairman, NHAI

... Respondents

(By Advocate: Sh. Naresh Kaushik)

ORDER (ORAL)

By Hon'ble Justice L. Narasimha Reddy, Chairman

This contempt case is filed alleging that the respondents did not implement the order dated 04.04.2019 passed in OA No.4590/2018.

2. Today, it is represented by learned counsel for the applicant that the order has since been implemented.

3. We, therefore, close the contempt case. There shall be no order as to costs.

**MA No.3590/2019**

4. This MA is filed for execution of the order dated 04.04.2019 passed in OA No.4590/2018. In view of the order passed in CP No.81/2021, this MA stands infructuous and is accordingly dismissed.

(Aradhana Johri)
Member (A)

(Justice L.Narasimha Reddy)
Chairman

Pj/lg/sd